Releasing of Cauvery Water to Tamil Nadu by Karnataka Government

404. SHRI M. VINCENT: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Central Government propose to give to direction to the Karnataka Government for releasing Cauvery Water to Tamil Nadu as per the agreement of 1924 till the Tribunal's decision is given;

(b) if so, what are the details thereof; and

(c) if not, what are the reasons therefor

THE MINISTER QF, STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA):

(a) No,. Sir.

(b) Does not arise.

(c) It is for the Cauvery Water Disputes Tribunal to take a view in the matter.

Production of Pig Iron

405. SHRI M. VINCENT: Will the Minister of STEEL AND MINES be pleased to state:

(a) what was the total production of pig iron in the country during the last three years;

(b) what is the total import of pig iron during the same period; and

(c) what steps are being taken by Government to increase the production of pig iron?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH COSWAMI): (a) and (b) The total production of Pig Iron in the country and imports of foundry grade pig iron during the last three years is given below

(Quantity in '000 tonnes

Year	Production	Imports
1987-	1272	34
88	1107	164
1988-89	1338	306
1989-90		

(c) Production of Pig Iron is

delicensed. Pig Iron manufacturing capacities are being encouraged in the secondary sector and it is proposed to create a capacity of 2 million tonnes of pig iron in the secondary sector by the end of the 8th Plan.

Enquiry into Strike in Korba Units of BALCO

406. SHRI KRISHNA KUMAR BIRLA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have since received the enquiry report regarding the causes and circumstances leading to the strike in Korba unit of BALCO;

(b) if so, what are the findings thereof; and

(c) what action Government have taken/propose to take on the basis of the enquiry report?

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE **MINISTRY** OF **LAW** AND JUSTICE (SHRI **DINESH GOSWAMI): (a) Yes, Sir.**

(f) and (c) The report is under consideration of the Government at pitsent.

FICCI's Opinion About Shares of Foreign Equity in Indian Companies

407. SHRI DAYANAND SAHAY: Will the Minister of FINANCE be pleased to state:

(a) whether Federation of Indian Chambers of Commerce and Industry has opined that foreign equity in Indian companies should not increase by more than 40 per cent;

(b) if so, what are the details thereof;

(c) whether Government propose to take action on this suggestion;

(d) if so, what are the details thereof; and

(e) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (e) Suggestions for improving our foreign investment climate are received from time to time. To the extent possible these suggestions are